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Title : Papers laid on the Table of the House by members/Ministers.

...(Interruptions)

MR. SPEAKER: Now, Papers to be laid.

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): On behalf of hon. Prime Minister, Dr. Manmohan Singh, I beg to lay on the Table a copy of the Implementation of the India-US Joint Statement of July 18, 2005: India's Separation Plan (Hindi and English versions).

(Placed in Library, See No. L.T. 4137/2006)

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE): I beg to lay on the Table-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence, for the year 2006-2007.

(Placed in Library, See No. L.T. 4138/2006)

- (2) A copy of the Notification No. SRO 121 (Hindi and English versions) published in Gazette of India dated the 28<sup>th</sup> October, 2005 making certain amendments in the Notification No. SRO 11 dated the 15<sup>th</sup> February, 1992, issued under section 12 of the Army Act, 1950.

(Placed in Library, See No. L.T. 4139/2006)

THE MINISTER OF MINORITY AFFAIRS (SHRI A.R. ANTULAY): I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2004-2005.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2004-2005, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad Education Foundation, New Delhi, for the year 2004-2005.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. L.T. 4140/2006)

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 9 of the National Commission for Minorities Act, 1992:-

(i) The Annual Report of the National Commission for Minorities, for the year 1996-1997.

(ii) The action taken memorandum on the recommendations contained in the report for the year 1996-1997.

(iii) Review by the Government of the working of the National Commission for Minorities, for the year 1996-1997.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. L.T. 4141/2006)

MR. SPEAKER: Item No.5-- Shri Sushil Kumar Shinde – Not present.

THE MINISTER OF TOURISM AND CULTURE (SHRIMATI AMBIKA SONI): I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2003-2004.

(ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. L.T. 4142/2006)

(b) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2004-2005.

(ii) Annual Report of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. L.T. 4143/2006)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2002-2003.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. L.T. 4144/2006)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2003-2004.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. L.T. 4145/2006)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2003-2004.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. L.T. 4146/2006)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, New Delhi, for the year 2003-2004.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. L.T. 4147/2006)

(11) A copy of the Corrigendum (Hindi and English versions) to the delay Statement\* in laying the Annual Report, Audited Accounts and Review of the Nehru Memorial Museum and Library, for the year 2002-2003.

(Placed in Library, See No. L.T. 4148/2006)

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\*Delay statement was laid on the Table on 12.5.2005.

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Vayudoot Limited, New Delhi, for the year 2004-2005.

(ii) Annual Report of the Vayudoot Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. L.T. 4149/2006)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): On behalf of Shri Suresh Pachouri, I beg to lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2006 (Hindi and English versions) published in Notification No. G.S.R. 204(E) in Gazette of India dated the 3<sup>rd</sup> April, 2006 under article 320(5) of the Constitution.

(Placed in Library, See No. L.T. 4150/2006)

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL): On behalf of Dr. Shakeel Ahmad, I beg to lay on the Table-

(1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India – Union Government (Commercial) (No. 9 of 2006) – Telecommunications Sector- Performance Audit for the year ended the March, 2005, under Article 151 (1) of the Constitution.

(Placed in Library, See No. L.T. 4151/2006)

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Sanchar Nigam Limited and the Department of Telecommunications for the year 2006-2007.

(Placed in Library, See No. L.T. 4152/2006)

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi for the year 2004-2005.

(ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. L.T. 4153/2006)

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL): On behalf of Shri K.H. Muniyappa, I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 1713(E), S.O. 1714(E), S.O. 1716(E) and S.O. 1719(E) to S.O. 1721(E) published in Gazette of India dated the 6<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building (four-laning), maintenance, management and operation of different stretches of National Highway No. 7 (Madurai-Kanniyakumari section) in the State of Tamil Nadu.
- (ii) S.O. 1751(E) published in Gazette of India dated the 13<sup>th</sup> December, 2005 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari section) in the State of Tamil Nadu.
- (iii) S.O. 1752(E) published in Gazette of India dated the 13<sup>th</sup> December, 2005 regarding acquisition of land for widening of National Highway No. 47, including construction of bypasses (Salem-Coimbatore section) in the State of Tamil Nadu.
- (iv) S.O. 163(E) published in Gazette of India dated the 7<sup>th</sup> February, 2006 regarding acquisition of land for the public purpose of building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari section) in the State of Tamil Nadu.
- (v) S.O. 593(E) published in Gazette of India dated the 28<sup>th</sup> April, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.
- (vi) S.O. 1690(E) published in Gazette of India dated the 5<sup>th</sup> December, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.
- (vii) S.O. 1691(E) published in Gazette of India dated the 5<sup>th</sup> December, 2005 making certain amendments in the Notification No. S.O. 406(E) dated the 24<sup>th</sup> March, 2005.
- (viii) S.O. 1692(E) published in Gazette of India dated the 5<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building (four-laning) of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.
- (ix) S.O. 1715(E) published in Gazette of India dated the 6<sup>th</sup> December, 2005 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai – Kanniyakumari section) in the State of Tamil Nadu.
- (x) S.O. 1717(E) published in Gazette of India dated the 6<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building (four-laning), maintenance, management and operation of National Highway No. 7 (Bangalore – Salem – Madurai and Madurai – Kanniyakumari sections) in the State of Tamil Nadu.
- (xi) S.O. 1718(E) published in Gazette of India dated the 6<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai – Kanniyakumari section) in the State of Tamil Nadu.
- (xii) S.O. 1739(E) published in Gazette of India dated the 9<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building (four-laning), of National Highway No. 4 (Chennai – Ranipet section) in the State of Tamil Nadu.
- (xiii) S.O. 1749(E) and S.O. 1750(E) published in Gazette of India dated the 13<sup>th</sup> December, 2005 regarding acquisition of land for building (four-laning), maintenance, management and operation of different stretches of National Highway No. 7 (Madurai – Kanniyakumari section) in the State of Tamil Nadu.

- (xiv) S.O. 1756(E) published in Gazette of India dated the 13<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building (four-laning), of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.
- (xv) S.O. 1757(E) published in Gazette of India dated the 13<sup>th</sup> December, 2005 making certain amendments in the Notification No. S.O. 1404 (E) dated the 27<sup>th</sup> September, 2005.
- (xvi) S.O. 1761(E) to S.O. 1766(E) published in Gazette of India dated the 15<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building (four-laning), maintenance, management and operation of different stretches of National Highway No. 7 (Madurai – Kanniyakumari section) in the State of Tamil Nadu.
- (xvii) S.O. 1772(E) published in Gazette of India dated the 16<sup>th</sup> December, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.
- (xviii) S.O. 1773(E) published in Gazette of India dated the 16<sup>th</sup> December, 2005 making certain amendments in the Notification No. S.O. 593 (E) dated the 26<sup>th</sup> April, 2005.
- (xix) S.O. 1800(E) to S.O. 1802(E) published in Gazette of India dated the 22<sup>nd</sup> December, 2005 regarding acquisition of land for the public purpose of building (four-laning), maintenance, management and operation of different stretches of National Highway No. 7 (Madurai – Kanniyakumari section) in the State of Tamil Nadu.
- (xx) S.O. 1825(E) published in Gazette of India dated the 28<sup>th</sup> December, 2005 making certain amendments in the Notification No. S.O. 406(E) dated the 24<sup>th</sup> March, 2005.
- (xxi) S.O. 406(E) published in Gazette of India dated the 24<sup>th</sup> March, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.
- (xxii) S.O. 1753 (E) published in Gazette of India dated the 13<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building (widening) of National Highway No. 7 (Hyderabad-Bangalore section), in the State of Andhra Pradesh.
- (xxiii) S.O. 1710 (E) published in Gazette of India dated the 5<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building (four-laning) of National Highway No. 75 (Madhya Pradesh-Uttar Pradesh Border), in the State of Madhya Pradesh.
- (xxiv) S.O. 236 (E) published in Gazette of India dated the 23<sup>rd</sup> February, 2006 authorizing the Chief Engineer (NH), Uttaranchal P.W.D. or his authorized legal representative to collect the fees from the users of the bridge across Rawasan River on National Highway No. 74 (Haridwar-Najibabad-Kashipur-Pilibhit-Bareilly section) in the State of Uttaranchal.
- (xxv) S.O. 230(E) to S.O. 232(E) published in Gazette of India dated the 21<sup>st</sup> February, 2006 regarding acquisition of land for building (construction), maintenance, management and operation of Chennai bypass (Phase-II) connecting National Highway Nos. 4 and 5 in different villages of Thiruvallur district in the State of Tamil Nadu.
- (xxvi) S.O. 6(E) published in Gazette of India dated the 3<sup>rd</sup> January, 2006 regarding acquisition of land for the public purpose of building (construction) of Grade Separator for Chennai By-Pass (Phase-II), connecting National Highway Nos. 4 and 5 in the State of Tamil Nadu.
- (xxvii) S.O. 16(E) published in Gazette of India dated the 4<sup>th</sup> January, 2006 regarding acquisition of land for the public purpose of building (construction) of Grade Separator for Chennai By-Pass (Phase-II), connecting National Highway Nos. 4 and 5 in the State of Tamil Nadu.

5 in the State of Tamil Nadu.

- (xxviii) S.O. 17(E) published in Gazette of India dated the 4<sup>th</sup> January, 2006 regarding acquisition of land for building (construction) of Grade Separator for Chennai By-Pass (Phase-II) on National Highway No. 5 in the State of Tamil Nadu.
- (xxix) S.O. 21(E) to S.O. 23(E) published in Gazette of India dated the 6<sup>th</sup> January, 2006 regarding acquisition of land for building (four-laning), maintenance, management and operation of different stretches of National Highway No. 7 (Madurai – Kanniyakumari section) in the State of Tamil Nadu.
- (xxx) S.O. 62(E) published in Gazette of India dated the 20<sup>th</sup> January, 2006 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.
- (xxxi) S.O. 63(E) published in Gazette of India dated the 20<sup>th</sup> January, 2006 regarding acquisition of land for the public purpose of building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari section) in the State of Tamil Nadu.
- (xxxii) S.O. 113(E) published in Gazette of India dated the 31<sup>st</sup> January, 2006 regarding acquisition of land for the public purpose of building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari section) in the State of Tamil Nadu.
- (xxxiii) S.O. 125(E) published in Gazette of India dated the 1<sup>st</sup> February, 2006 regarding acquisition of land for the public purpose of building (four-laning) of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.
- (xxxiv) S.O. 234(E) and S.O. 235(E) published in Gazette of India dated the 22<sup>nd</sup> February, 2006 regarding acquisition of land for building (four-laning) of different stretches of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.
- (xxxv) S.O. 247(E) published in Gazette of India dated the 24<sup>th</sup> February, 2006 regarding acquisition of land for the public purpose of building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari section) in the State of Tamil Nadu.
- (xxxvi) S.O. 292(E) published in Gazette of India dated the 7<sup>th</sup> March, 2006 regarding acquisition of land for the public purpose of building (four-laning) of National Highway No. 45B (Tiruchirappalli- Viralimalai- Madurai section) in the State of Tamil Nadu.
- (xxxvii) S.O. 311(E) to S.O. 313(E) published in Gazette of India dated the 13<sup>th</sup> March, 2006 regarding acquisition of land for building (four-laning), maintenance, management and operation of different stretches of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.
- (xxxviii) S.O. 321(E) published in Gazette of India dated the 14<sup>th</sup> March, 2006 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 7 (Bangalore – Salem – Madurai and Madurai – Kanniyakumari sections) in the State of Tamil Nadu.
- (xxxix) S.O. 322(E) published in Gazette of India dated the 14<sup>th</sup> March, 2006 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 7 (Madurai – Kanniyakumari section) in the State of Tamil Nadu.

- (xi) S.O. 323(E) published in Gazette of India dated the 14<sup>th</sup> March, 2006 making certain amendments in the Notification No. S.O. 1628(E) dated the 21<sup>st</sup> November, 2005.
- (xii) S.O. 369(E) and S.O. 370(E) published in Gazette of India dated the 21<sup>st</sup> March, 2006 regarding acquisition of land for building (four-laning) of different stretches of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.
- (xiii) S.O. 394(E) published in Gazette of India dated the 24<sup>th</sup> March, 2006 making certain amendments in the Notification No. S.O. 556(E) dated the 7<sup>th</sup> June, 2000.
- (xiv) S.O. 304(E) published in Gazette of India dated the 10<sup>th</sup> March, 2006 regarding levy of fee to be recovered from the users of four-laned stretches of National Highway No. 4 in the State of Maharashtra.
- (xv) S.O. 305(E) published in Gazette of India dated the 10<sup>th</sup> March, 2006 regarding levy of fee to be recovered from the users of four-laned stretches of National Highway No. 8 in the State of Rajasthan.
- (xvi) S.O. 1823(E) and S.O. 1824 (E) published in Gazette of India dated the 28<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building (widening) of different stretches of National Highway No. 47 (Mannuthy to Aluva section) in the State of Kerala.
- (xvii) S.O. 5(E), S.O. 7 (E) to S.O. 9 (E) published in Gazette of India dated the 3<sup>rd</sup> January, 2006 regarding acquisition of land for the public purpose of building (widening) of different stretches of National Highway No. 47 (Mannuthy to Aluva section) in the State of Kerala.
- (xviii) S.O. 1782(E) to S.O. 1784 (E) published in Gazette of India dated the 20<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building (four-laning) of different stretches of National Highway No. 76 in the State of Rajasthan.
- (xix) S.O. 1807(E) published in Gazette of India dated the 26<sup>th</sup> December, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 79 in the State of Rajasthan.
- (l) S.O. 1711(E) published in Gazette of India dated the 6<sup>th</sup> December, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 14 in the State of Gujarat.
- (li) S.O. 1732(E) published in Gazette of India dated the 9<sup>th</sup> December, 2005 regarding acquisition of land for building of National Highway No. 76, including construction of Kota Bypass, in the State of Rajasthan.
- (lii) S.O. 1733(E) published in Gazette of India dated the 9<sup>th</sup> December, 2005 regarding acquisition of land for the public purpose of building of National Highway No. 76, in the State of Rajasthan.
- (liii) S.O. 1754 (E) published in Gazette of India dated the 13<sup>th</sup> December, 2005 making certain amendments in the Notification No. S.O. 1352(E) dated the 8<sup>th</sup> December, 2004.
- (liiii) S.O. 19(E) published in Gazette of India dated the 4<sup>th</sup> January, 2006 regarding acquisition of land for building of National Highway No. 76, in the State of Rajasthan.



- (liv) S.O. 12(E) published in Gazette of India dated the 4<sup>th</sup> January, 2006 regarding acquisition of land for building (widening) of National Highway No. 7 (Hyderabad-Bangalore section), in the State of Andhra Pradesh.
- (lv) S.O. 338 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, making certain amendments in the Notification No. S.O. 1435(E) dated the 29<sup>th</sup> September, 2005.
- (lvi) S.O. 339 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, making certain amendments in the Notification No. S.O. 1436(E) dated the 29<sup>th</sup> September, 2005.
- (lvii) S.O. 340 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, making certain amendments in the Notification No. S.O. 1436(E) (in Hindi version only) dated the 29<sup>th</sup> September, 2005.
- (lviii) S.O. 341 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, making certain amendments in the Notification No. S.O. 1437(E) dated the 29<sup>th</sup> September, 2005.
- (lix) S.O. 342 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, making certain amendments in the Notification No. S.O. 1438(E) (in English version only) dated the 29<sup>th</sup> September, 2005.
- (lx) S.O. 343 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, making certain amendments in the Notification No. S.O. 1439(E) dated the 29<sup>th</sup> September, 2005.
- (lxi) S.O. 344 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, making certain amendments in the Notification No. S.O. 1442(E) dated the 29<sup>th</sup> September, 2005.
- (lxii) S.O. 345 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, regarding acquisition of land for widening of National Highway No. 11 (Bharatpur – Jaipur section) including construction of bypasses in the State of Rajasthan.
- (lxiii) S.O. 346 (E) and S.O. 347(E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, authorizing Sub-Divisional Officer, Sikrai as the Competent authority to acquire land for widening of different stretches of National Highway No. 11 (Bharatpur – Jaipur section) including construction of bypasses in the State of Rajasthan.
- (lxiv) S.O. 355 (E) and S.O. 356(E) published in Gazette of India dated the 17<sup>th</sup> March, 2006, regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of different stretches of National Highway No. 11 (Mahua – Jaipur section) in the State of Rajasthan.
- (lxv) S.O. 372(E) published in Gazette of India dated the 21<sup>st</sup> March, 2006, authorizing Sub-Divisional Officer, Dausa as the Competent authority to acquire land on National Highway No. 11A (Extension) for the construction, maintenance, management and operation, in the State of Rajasthan.
- (lxvi) S.O. 20 (E) published in Gazette of India dated the 6<sup>th</sup> January, 2006, regarding acquisition of land for the public purpose of building (widening), maintenance, management and operation of National Highway No. 7 (Lakhnadon- Madhya Pradesh/Maharashtra Border section), including construction of by-passes in the State of Madhya Pradesh.
- (lxvii) S.O. 392 (E) published in Gazette of India dated the 24<sup>th</sup> March, 2006, regarding acquisition of land for building

(widening) of National Highway No. 28 (Lucknow- Uttar Pradesh/Bihar Border section), in the State of Uttar Pradesh.

(lxviii) S.O. 428(E) published in Gazette of India dated the 29<sup>th</sup> March, 2006, making certain amendments in the Notification No. S.O. 457(E) dated the 31<sup>st</sup> March, 2005.

(lxix) S.O. 326 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, regarding acquisition of land for building (widening) of National Highway No. 3 (Indore- Khalghat section), including construction of bypasses, in the State of Madhya Pradesh.

(lxx) S.O. 328 (E) to S.O. 331(E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of different stretches of National Highway No. 26 (Jhansi-Lakhnadon section), including construction of by-passes in the State of Madhya Pradesh.

(lxxi) S.O. 332 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 26 (Sagar-Rajmarg Chouraha section) in the State of Madhya Pradesh.

(lxxii) S.O. 333 (E) to S.O. 336(E) published in Gazette of India dated the 16<sup>th</sup> March, 2006, regarding acquisition of land for building (widening), maintenance, management and operation of different stretches of National Highway No. 26 (Jhansi-Lakhnadon section), including construction of by-passes in the State of Madhya Pradesh.

(2) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i to xxiv) of Item No. (1) above.

(Placed in Library, See No. L.T. 4154/2006)

(2) A copy of the Central Motor Vehicles (Regulation of Bus Service between Amritsar and Lahore) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 68 (E) in Gazette of India dated the 16<sup>th</sup> February, 2006 under sub-section (4) of section 212 of the Motor Vehicles Act, 1988.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. L.T. 4155/2006)

(5) A copy of the Notification No. S.O. 251 (E) (Hindi and English versions) published in Gazette of India dated the 28<sup>th</sup> February, 2006 entrusting the stretches of Jalandhar-Amritsar Section of National Highway No.1 to the National Highways Authority of India, issued under section 11 of the National Highways Authority of India Act, 1988.

(Placed in Library, See No. L.T. 4156/2006)

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR): On behalf of Shrimati Subbulakshmi Jagadeesan, I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2002-2003.
- (ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. L.T. 4157/2006)

THE MINISTER OF STATE IN THE DEPARTMENT OF HEAVY INDUSTRY, MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRIMATI KANTI SINGH): I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2006-2007.

(Placed in Library, See No. L.T. 4158/2006)

- (ii) Memorandum of Understanding between the Scooters India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2005-2006.

(Placed in Library, See No. L.T. 4159/2006)

(2) A copy of the Statement of Affairs Part - I (Hindi and English versions) of the Mining and Allied Machinery Corporation Limited (a company in liquidation), Durgapur, as on 24<sup>th</sup> January, 2003 and Statement of Receipt and Payment of Account Part - II (Hindi and English versions) for the period from the 25<sup>th</sup> June, 2003 to the 28<sup>th</sup> February, 2005, together with audit reports thereon.

(Placed in Library, See No. L.T. 4160/2006)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) issued under sub-sections (1) & (4) of section 15 of the Oil Industry (Development) Act, 1974:-

- (i) S.O. 252 (E) published in Gazette of India dated the 28<sup>th</sup> February, 2006 rescinding the Notification No. S.O. 259(E) dated the 28<sup>th</sup> February, 2002.
- (ii) S.O. 253 (E) published in Gazette of India dated the 28<sup>th</sup> February, 2006 specifying the rate of duty of excise in respect of crude oil.
- (iii) S.O. 262 (E) published in Gazette of India dated the 28<sup>th</sup> February, 2006 regarding exemption of duty of excise on crude oil production from the fields under the production Sharing Contracts mentioned therein.

(Placed in Library, See No. L.T. 4161/2006)

(2) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of understanding between the Bharat Petroleum Corporation Limited and Ministry of Petroleum and Natural Gas for the year 2006-2007.

(Placed in Library, See No. L.T. 4162/2006)

(ii) Memorandum of understanding between the Indian Oil Corporation Limited and Ministry of Petroleum and Natural Gas for the year 2006-2007.

(Placed in Library, See No. L.T. 4163/2006)

(3) A copy of the Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Order, 2005, (Hindi and English versions) published in Notification No. G.S.R. 729(E) dated the 21<sup>st</sup> December, 2005 under sub-section (3) of section 6 of the Essential Commodities Act, 1955.

(Placed in Library, See No. L.T. 4164/2006)

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited and its subsidiaries, New Delhi, for the year 2004-2005.

(ii) Annual Report of the Oil and Natural Gas Corporation Limited and its subsidiaries, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. L.T. 4165/2006)

(b) (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2004-2005.

(ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. L.T. 4166/2006)